

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1123  
ANSWERED ON:05.08.2011  
INFORMATION ON TAX EVASION  
Lal Shri Kirodi

**Will the Minister of FINANCE be pleased to state:**

- (a) whether Income Tax Department has received information regarding tax evasion from the Central Bureau of Investigation (CBI);
- (b) if so, the details thereof for the last three years and the current year;
- (c) the dates on which information on each such case are received;
- (d) the case-wise reasons for delay in disposing the said cases, if any; and
- (e) the steps taken or proposed to be taken for early disposal of each of the said cases?

**Answer**

Minister of State in the Ministry of Finance(Shri S.S.PALANIMANICKAM)

- (a): Income Tax Department receives information indicating tax evasion from other law enforcement agencies, including the Central Bureau of Investigation.
- (b) to (e): Information is received from time to time at the field level of the Income Tax Department located all over the country. Appropriate verification is carried out without delay in all such cases. Details of such information received all over the country are not maintained centrally in the Ministry.